

for 1978-83. It is, therefore, very necessary for the Central Ministries to spell out within their sectors, objectives and programmes adapted to tribal conditions. After making an assessment of availability of resources and making provisions for tribal areas in the State Plan, Central Schemes and Centrally Sponsored Schemes, the gap, if any, can be filled up with special Central Assistance tentatively suggested at Rs. 350 crores for the 6th Plan period. The urgent need for the Central Ministries is now to identify the gap so that the sectoral earmarking of the special Central assistance can be done expeditiously.

The representatives of the Central Ministries, who attended the meeting of the Coordination Committee of 5th August, 1978 were requested to prepare their perspective papers by the 3rd week of August, 1978. I would, therefore suggest that you may personally ensure that this is done so that schemes in the Central Plan for the welfare of the Scheduled Tribes do not suffer by default in formulating the medium term plan for 1978-83. The Central Ministries should also ensure proper follow-up of the various decisions taken in the Coordination Committee.

Your sincerely

To Sd/- MORARJI DESAI.

All concerned Ministries.

**Meeting with MPs to Ascertain views on functioning of Police**

7421. SHRI MADHAVRAO SCINDIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether he had a meeting recently with Members of Parliament to know their views with regard to functioning of Police throughout the country in general and in Delhi in particular after new set-up in Delhi Police;

(b) if so, details of discussion therein;

(c) whether it is a fact that most of the participating Members pointed out about the ineffective functioning of Police throughout the country particularly with regard to harassment of innocents in Delhi and giving shelter to criminal/culprits; and

(d) if so, his reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE & COMPANY AFFAIRS (SHRI S. D. PATIL): (a) to (d). A meeting was taken by the Home Minister on 16-3-1979 to discuss the law and order situation in Delhi. A copy of the minutes is attached.

The Police organisation in Delhi, has taken and is taking a number of steps to improve its efficiency and functioning. These include creation of a new police district called West Delhi, setting up of 8 new police stations and 12 police posts, increasing the number of CRP Bns. from 4 to 6, intensifying patrolling with the help of CRP and Home Guards, launching special drive against bad characters (233 persons have been externed between 1-8-1978 and 5-3-1979) and setting up of a special centralised squad for dealing with important cases and improving the intelligence system. The Police Commissioner keeps close contact with his senior offices, meeting them everyday to review the situation in various parts of the city. The Lt. Governor also periodically reviews the situation.

**MINUTES OF THE MEETING TAKEN BY THE HOME MINISTER ON 16-3-1979 TO DISCUSS THE LAW AND ORDER SITUATION IN DELHI.**

A list of the persons who attended the meeting is attached.

2. Various measures as listed below were suggested for improving the law and order situation in Delhi and creating confidence and sense of security amongst the public.

**(1) Need for more intensive supervision:**

It was suggested that the police officers should visit areas within their jurisdiction frequently so that they come to know the people and problems of the area better. Further senior and experienced officers should be posted to hold important assignments, such as district charge

**(2) Corruption in police and transferability of officials.**

It should be necessary to ensure that officers of known ability and integrity are posted as SHO's if the crime situation were to improve. In this context, it was suggested that Government may consider merging the cadre of subordinate ranks of police officials with those of neighbouring States, as officials developed vested interests by not being transferred outside Delhi. It was also suggested that a Special Cell may be created in the Police Department to keep a watch on the activities of the police officials of doubtful integrity.

**(3) Externment proceedings and action against activities of bad characters:**

(i) It was suggested that the police should remain more vigilant so that persons who were externed do not return and move about freely in the areas from which they were externed.

(ii) Externment as a method of crime control can be successful only where a large number of bad characters are externed from specific localities.

(iii) Such externment should also be accompanied by effective action in the same area, so that others do not get emboldened to commit crimes.

(iv) Spots, places, which are habituated by known criminals need to be identified to facilitate action as at (ii) and (iii) above.

587 LS-3

(v) 'Pan' shops which exist at certain isolated spots away from the normal shopping centres are also often the centre of activity of the bad elements. It should be considered as to how such isolated 'Pan' shops should be allowed to continue.

**(4) Police Public relations and revamping of Thana Committees:**

Members felt that unless there is a better rapport between the public and the police, the crime situation will not improve. It was suggested that the police officers of Thanas must associate and also obtain the views of the respectable persons living in their jurisdiction. By this process confidence of the people in the police would also be resorted. The suggestions made in such Thana Committees should be examined expeditiously and action taken thereon should be reported to such committees.

**(5) Police Press relations:**

It was observed that the Press has been highlighting the crime situation in a very pronounced manner. The relations between the police and the Press require to be improved.

**(6) Encroachments on public lands:**

Members suggested that the police as well as the officers of the NDMC/MCD/DDA should remain vigilant and take prompt action at the first sign of any illegal construction activities. The legislation in this regard also needs to be expedited by the Ministry of Works & Housing.

**(7) Bill for Delhi State Assembly:**

Members wanted that this Bill should be accorded priority in the Parliament—

**(8) Traffic arrangements:**

Members wanted stringent action to be taken against scooter/taxi drivers who refused to carry passengers to their destinations or were choosy about their passengers.

Home Minister stated that in future those meetings would be held regularly and the action taken on the suggestions made would also be reviewed.

#### LIST OF THOSE PRESENT

Shri H. M. Patel, Home Minister... in the Chair.

#### Home Ministry

1. Shri D. L. Mandal, MS (M).
2. Shri S. D. Patil, MS (P).
3. Shri T. C. A. Srinivasavaradan, Home Secretary.
4. Shri M. L. Kampani, AS (K).
5. Shri S. V. Sharan, JS (F).
6. Shri P. V. Jaikrishnan, DS (PS).

#### Delhi Admn.

1. Shri D. R. Kohli, Lt. Governor
2. Shri Kidar Nath Sahani, CEC, Delhi.
3. Shri P. P. Caprihan, Chief Secretary, Delhi Admn., Delhi.
4. Shri J. N. Chaturvedi, Commissioner of Police.
5. Shri M. W. K. Yusufzai, Secretary (Home) Delhi Admn., Delhi.
6. Shri N. K. Shingal Addl. Commr. of Police.
7. Shri G. S. Mander, Addl. Commr. of Police.
8. Shri H. D. Pillai, Addl. Commr. of Police.
9. Shri I. B. Negi, Addl. Commr. of Police.

#### Minister/M.Ps.

1. Shri Sikander Bakht, Minister of Works and Housing.
2. Shri K. L. Gupta, M.P.
3. Shri V. K. Malhotra, M.P.

4. Shri Kishore Lal, M.P.

5. Shri Jagannath Rao Joshi, M.P.

#### Appearance of Government Servants in IAS Examination

7422. SHRI PADMA CHARAN SAMATA SINHERA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Administrative Reforms Commission recommended for direct appearance in I.A.S. Examination of Government servants within age limit of 35 years;

(b) if so, the number of such candidates who appeared till now on that basis; and

(c) the number of candidates selected for appointment?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) Yes, Sir, the Administrative Reforms Commission had made a recommendation to this effect but this recommendation was not accepted by the Government.

(b) and (c). In view of (a) does not arise.

#### Ban on Communal Organisations

7423. SHRI JANARDHANA POOJARY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is a proposal with Government to ban the communal organisations and institutions in the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):